

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-69/2004/965/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Roushan Ara Rahman
District & Sessions Judge,
Karimganj.

Dated Guwahati, the 9th February, 2024.

Sub:- **Earned Leave.**

Ref:- Your letter No. JKD/2024/740, dtd. 06.02.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **twelve days earned leave from 12.02.2024 to 23.02.2024** (prefixing 10.02.2024 and 11.02.2024; suffixing 24.02.2024 and 25.02.2024), **along with station leave permission, from the morning of 10.02.2024 till the morning of 26.02.2024.** Further, you have been asked to hand over charge to the Additional District & Sessions Judge, Karimganj and, in her absence to the next senior most Judicial Officer available at the station.

Yours faithfully,

Sd/-
JT. REGISTRAR(VIGILANCE)

Memo No.HC.VII-69/2004/966-967/A, dated , 09-02-2024

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. (Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith)
2. The Project Manager, Gauhati High Court.

JT. REGISTRAR(VIGILANCE)